

leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRIMATI GEETA MUKHERJEE: Sir, I introduce the Bill.

16.13 hrs.

COUNTRY FISHING BOATS PROTECTION BILL

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to provide for the protection of country fishing boats from the competition of motor boats and trawlers.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the protection of country fishing boats from the competition of motor boats and trawlers."

The motion was adopted.

SHRI R. K. MHALGI: Sir, I introduce the Bill.

16.14 hrs

PENSIONS' (AMENDMENT) BILL
(AMENDMENT OF SECTION 4)

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to amend the Pensions' Act, 1871.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Pensions' Act, 1871."

The motion was adopted.

SHRI R. K. MHALGI: Sir, I introduce the Bill.

16.14 hrs.

HIGH COURT OF BOMBAY (ESTABLISHMENT OF PERMANENT BENCHES AT AURANGABAD AND PUNE IN MAHARASHTRA) BILL

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill to provide for the establishment of permanent Benches of the High Court of Bombay at Aurangabad and Pune in Maharashtra.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of permanent Benches of the High Court of Bombay at Aurangabad and Pune in Maharashtra."

The motion was adopted.

SHRI R. K. MHALGI: Sir, I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL

(AMENDMENT OF ARTICLES 83 AND 172)

SHRI R. K. MHALGI (Thane): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.